

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

IB-567(PB)/2017

**IN THE MATTER OF:**

**Shudh Garhwal Paneer Nirmata Singh** .... **APPLICANT / PETITIONER**  
**Vs**  
**YYT Catering LLP & Anr.** .... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 21.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**DEEPA KRISHAN**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the RESPONDENT**


:- Mr. Rajnish Kumar Jha, Advocate  
Mr. Zachariah Jacob, Advovcate  
Mr. Kunal Mohan, Dty. Manager (HR)

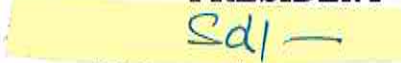
**ORDER**

Learned Counsel for the respondent has handed over an account payee cheque for a sum of Rs. 7.5 lakhs. The details of the Cheque are as under: -

Bank name: - HDFC BANK  
Cheque date: - 20-12-2017  
Cheque Amount: - 7,50,000/- lakhs  
Cheque Number: - 001449

In view of the aforesaid, Learned Counsel for the petitioner states that he has instruction to withdraw the petition. He further states that there is no other amount outstanding either to the respondent company or its Directors. The payment made is in final satisfaction of the proceedings in the petition.

  
**CHIEF JUSTICE M. M. KUMAR**  
**PRESIDENT**

  
**DEEPA KRISHAN**  
**MEMBER (TECHNICAL)**